

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.249- CP/29(AHM)2023
ITEM No.250- IA/62(AHM)2023
ITEM No.251- Cont.Pet/1(AHM)2024 in IA/57(AHM)2023
ITEM No.252- Cont.Pet/5(AHM)2024 in Cont.Pet/1(AHM)2024 in IA/57(AHM)2023
ITEM No.253- IA/53(AHM)2024

Proceedings under Section 241-242 & 244 of Co. Act, 2013

IN THE MATTER OF:

Jaspreetsingh Kuldeepsingh Saluja & Ors
V/s
Sahiba Ltd & Ors.

.....Applicant

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Navin Pahwa, Sr. Adv. a.w Mr. Parth Contractor,
Adv. & Mr. Pranjal Buch, Adv.
For the Respondent : Mr. Apurva Vakil, Adv. a.w Mr. Dhiren Dave
For the RoC : Ms. Rupa Sutar, Dy. RoC

ORDER

**CP/29(AHM)2023, IA/62(AHM)2023, Cont.Pet/1(AHM)2024 in IA/57(AHM)2023,
Cont.Pet/5(AHM)2024 in Cont.Pet/1(AHM)2024 in IA/57(AHM)2023 &
IA/53(AHM)2024**

Ld. Counsel for the applicant and respondent stated that in terms of order dated 04.07.2024, the amicable settlement assured is going on smoothly between both the parties. Hence, both sides requested for short adjournment.

List for further consideration on 25.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)